

- (i) If he or she has enrolled, his or her Aadhaar Enrolment Id slip; or
- (ii) A copy of his or her application made for Aadhaar Enrolment and an undertaking by the parent or legal guardian that the child is not availing benefit from any other school and any one of the documents mentioned in the notification.

(c) No, Sir.

(d) The objectives of the Mid-Day Meal Scheme are to improve the nutritional status of eligible children as well as encouraging poor children, belonging to disadvantaged sections to attend school more regularly and help them concentrate on classroom activities.

(e) The use of Aadhaar as identity document in MDMS is recently introduced. It would bring in transparency and efficiency for delivery of services or benefits or subsidies simplify the Government delivery processes and enable beneficiaries to get their entitlements directly to them in a convenient and seamless manner. The Aadhaar also obviates the need for producing multiple documents to prove one's identity.

Funds for Sarva Shiksha Abhiyan

3246. SHRI K.T.S. TULSI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total funds allocated during 2017-18 for Sarva Shiksha Abhiyan *vis-a-vis* the annual budgetary requirements of the programme; and

(b) whether Government has released the funds to the States and Union Territories to pay salaries to teachers and if so, the details thereof, State-wise and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) Sarva Shiksha Abhiyan (SSA) is the designated Centrally Sponsored Scheme for meeting the objectives of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. A total sum of ₹ 23,500 crore has been provided for SSA for the year 2017-18 at Budget Estimate stage against the estimated proposal of ₹ 55,000 crore.

Under the SSA programme, budgetary support, as per the existing funds sharing pattern, is provided towards implementation of the different components of the Scheme including the payment of teachers' salaries etc. Further, Section 7(1) of the RTE Act,

2009, States that both the Centre and the State shall have concurrent responsibility for providing funds for carrying out the provisions of the Act. Section 7(3) states that the Central Government shall provide to the State Government, as grants-in-aid of revenues, such percentage of expenditure as it may determine, while, Section 7(5) states that the State Government shall, taking into consideration the sums provided by the Central Government to a State Government, be responsible to provide funds for the implementation of the provisions of the Act.

State-wise details of central share released under SSA in the last two years and current year are given in the Statement.

Statement

*State-wise details of Central share released under Sarva Shiksha Abhiyan (SSA)
in last two years and in current year*

(₹ in lakh)

Sl. No.	Name of the State	Central Fund Releases		
		2014-15	2015-16	2016-17 (as on 08.03.2017)
1	2	3	4	5
1.	Andhra Pradesh	154566.68	66810.81	63302.18
2.	Arunachal Pradesh	33607.83	18179.44	19956.64
3.	Assam	97782.17	100464.64	87652.30
4.	Bihar	216336.05	251557.33	270688.44
5.	Chhattisgarh	92705.34	62219.70	57705.17
6.	Goa	1310.38	813.58	869.11
7.	Gujarat	78476.48	61563.82	77740.50
8.	Haryana	42110.65	34501.21	18699.88
9.	Himachal Pradesh	12547.30	12139.13	12825.46
10.	Jammu and Kashmir	51276.51	129980.55	102521.53

1	2	3	4	5
11.	Jharkhand	75775.18	55863.31	44126.08
12.	Karnataka	66213.52	41759.33	54495.50
13.	Kerala	21844.02	12858.86	9253.68
14.	Madhya Pradesh	149094.91	160197.85	141450.86
15.	Maharashtra	58288.54	41225.28	60369.65
16.	Manipur	21465.80	18355.46	4405.31
17.	Meghalaya	20404.51	16626.96	15438.00
18.	Mizoram	14739.69	9437.51	10934.31
19.	Nagaland	20568.72	8739.53	10725.34
20.	Odisha	66695.31	82081.65	63884.67
21.	Punjab	36215.98	30003.82	27086.98
22.	Rajasthan	248041.55	193462.09	169780.90
23.	Sikkim	4526.13	4054.36	3479.24
24.	Tamil Nadu	135819.79	82111.73	82111.30
25.	Telangana	81406.88	21776.01	36492.39
26.	Tripura	19800.13	16956.97	15651.81
27.	Uttar Pradesh	449867.53	505434.30	505433.99
28.	Uttarakhand	22880.56	22588.40	25268.98
29.	West Bengal	97240.30	84679.41	69357.13
30.	Andaman and Nicobar Islands	147.21	359.46	359.14
31.	Chandigarh	3893.53	3521.81	3333.55
32.	Dadra and Nagar Haveli	911.74	594.91	1061.00
33.	Daman and Diu	72.77	78.38	200.00
34.	Delhi	6223.73	7293.80	8306.19

1	2	3	4	5
35.	Lakshadweep	58.83	139.87	139.87
36.	Puducherry	100.00	583.14	152.59
TOTAL		2403016.25	2159014.41	2075259.67

Kendriya Vidyalayas in Jharkhand

†3247. SHRI MAHESH PODDAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a plan has been formulated to increase the number of Kendriya Vidyalayas in every district of Jharkhand and if so, the details of targets, achievements and time limit thereof; and

(b) the details of plans aimed at improving the status of existing Kendriya Vidyalayas in that State and achievements made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) No such proposal is under consideration of the Government at present. Sanction of the competent authority has recently been accorded for setting up of 50 new Kendriya Vidyalayas (KVs) under Civil/Defence sector. These new KVs are to be opened under the 'challenge mode', whereby the sponsoring authorities who fulfil the norms of Kendriya Vidyalaya Sangathan (KVS) within a specified time frame will be accorded priority on 'first come-first served' basis and the sanctions will be utilised accordingly. KVS has informed that 35 proposals for opening of new KVs have been listed as feasible which include the proposals for opening of new KVs at Dumka, Palamu, Giridih, Chatra, Lohardaga and Khunti in the State of Jharkhand.

(b) KVS has an inbuilt system for providing academic excellence in KVs throughout the country including Jharkhand and it has well devised structure for close monitoring through Regional Offices / Head Quarters.

Renaming of Central University of Kerala

3248. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.